

**Shri Nand Lal Sharma (Sikar):** On a point of order....

**Mr. Speaker:** Order, order. The hon. Member may raise it later on. I will hear it.

**PREVENTION OF SATYAGRAHIS FROM ENTERING GOA**

**Mr. Speaker:** Then, there is an adjournment motion in the name of Shri P. N. Rajabhoj, which reads as follows:

"The serious situation created as a consequence of prevention of Indian *satyagrahis* by the Government of India from entering Goa, causing thereby a great and irreparable damage to the noble cause of removing colonialism from the territory of India as early as possible."

I need not go over the same reasons again. This also shares the fate of the previous one.

श्री पी० एन० राजभोज (सांतापुर रीटत अनुसूचित जातिवां) : क्या मैं बोल सकता हूँ ?

**Mr. Speaker:** Order, order.

**RIOTS AT MATHURA**

**Mr. Speaker:** Then there is an adjournment motion by Shri V. G. Deshpande, which reads as follows:

"The Hindu-Muslim riots at Mathura resulting in the breaking of image of Lord Sri Krishna in a temple which is deemed to be the birth-place of Lord Krishna."

**ARREST OF GOA LIBERATION SATYAGRAHIS.**

**Mr. Speaker:** The second adjournment motion in the name of Shri V. G. Deshpande reads as follows:

"The arrest of Goa Liberation Satyagrahis on the border of Portuguese Indian territories on the 15th of August, 1954."

**HOISTING OF PAKISTANI FLAG AT NIZAMABAD.**

**Mr. Speaker:** The third adjournment motion in the same hon. Member's name reads:

"The hoisting of Pakistani Flag at Nizamabad, Hyderabad State, on the 15th August, 1954."

I have already given my reasons, and I do not think I could give consent to all these adjournment motions being moved.

**Shri V. G. Deshpande (Guna):** I may be allowed to make one submission about this Mathura affair.

**Mr. Speaker:** I do not think it is necessary now. I have already explained what my view has been in the matter.

**PANEL OF CHAIRMEN**

**Mr. Speaker:** I have to inform the House that under sub-rule (1) of Rule 9 of the Rules of Procedure and Conduct of Business, I nominate the following Members on the Panel of Chairman in place of the Members nominated earlier by me on the Panel, viz., Pandit Thakur Das Bhargava, Shri H. V. Pataskar, Shrimati Renu Chakravartty, Shrimati B. Khongmen, Sarder Hukam Singh, and Shri Upendranath Barman.

**RESIGNATION OF MEMBER**

**Mr. Speaker:** I have to inform the hon. Members that Shri K. Kamaraj has resigned his seat in the House with effect from the 9th August, 1954.

**Mr. Speaker:** The House will now proceed with legislative business.

**Shri Nand Lal Sharma (Sikar):** On a point of order. So far as the House knows, and we know, there is no Bill lying as the Hindu Special Marriage Bill before the House. It is only the Special Marriage Bill. Is it a sarcastic remark with regard to the Hindu Mahasabha leaders, or with regard to the Hindu community as a whole?

**Mr. Speaker:** The hon. Member must not go merely by words. He must understand the substance of the whole thing. It was stated that the Bill before the House should be taken

[Mr. Speaker]

up, and the hon. Member knows what Bill is before the House. Whatever nomenclature is used should not matter.

**Shri Nand Lal Sharma:** There is no Bill by name, the Hindu Special Marriage Bill.

**Mr. Speaker:** There is no point of order in that.

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** I am perfectly prepared to correct myself at the hon. Member's suggestion.

### FOOD ADULTERATION BILL

**Mr. Speaker:** The House will now take up the Bill to make provision for the prevention of adulteration of food, as reported by the Select Committee.

**The Minister of Health (Rajkumari Amrit Kaur):** I beg to move\*:

"That the Bill to make provision for the prevention of adulteration of food, as reported by the Select Committee, be taken into consideration."

[PANDIT THAKUR DAS BHARGAVA in the Chair.]

I only want to say in a very few words, how glad I am that at long last, this Bill has come to the passing stage, and I hope it will be passed this morning by the Lok Sabha.

This was introduced in November 1952. It was referred to a select committee, which presented its report on 14th February 1953, and for a whole year and four months, it has lain without having an opportunity to come before this House. I much regret this fact because it is extremely essential that this Bill should, as quickly as possible, become law. The States are very anxious for it, because their laws are not strong enough to deal with the situation.

I, therefore, hope that the House will go through the amendments of the

hon. Members, as also my own amendments as quickly as possible. I regret that because the amendments did not come to me before Saturday evening till very late, I was not able to consider them and give my own amendments before this morning. But the amendments really do not amount to very much, and the Bill was so thoroughly examined in the select committee, that I hope there will be no difficulty in getting it through.

**Mr. Chairman:** Motion moved:

"That the Bill to make provision for the prevention of adulteration of food, as reported by the Select Committee, be taken into consideration."

श्री कासलीबाल (कोटा भाखाबाद) : यह बिल आज हाउस के सामने मंत्री महोदय ने रक्खा है, यह एक बहुत महत्वपूर्ण बिल है। जैसा कि अभी उन्होंने फरमाया और उसके साथ साथ थोड़ा अफसोस भी जाहिर किया कि यह बिल १९५२ के अन्दर इस हाउस में प्रस्तुत हुआ था, मगर सन् १९५२ की फरवरी में भी जब कि सेलेक्ट कमेटी की रिपोर्ट हुई उसके बाद भी इस हाउस में डेढ़ साल तक यह बिल नहीं आया। इससे मैं यह समझता हूँ कि शायद मंत्री महोदय यह समझती होंगी कि यह बिल इतना महत्वपूर्ण नहीं है, मगर अध्यक्ष महोदय, मैं कहना चाहता हूँ कि यह बिल एक बहुत ही महत्वपूर्ण बिल है। मैं उन चीजों को आज फिर दुहराना नहीं चाहता जो चीजें हाउस में उस वक्त कही थीं जिस वक्त कि यह बिल कंसिडरेशन स्टैज में था मगर यह मिलावट का रोग जिस तरह से सार्वत्रिक भ्रम में फैला हुआ है उसके लिहाज से यह बिल बहुत ही महत्वपूर्ण है।

अध्यक्ष महोदय, यह बिल सेलेक्ट कमेटी से होकर इस हाउस में आया है। मैं यह कह सकता हूँ कि यह बिल अब कहीं ज्यादा अच्छा बन गया है। पहले इसके अन्दर कई खामियां

\*Moved with the recommendation of the President.